

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.297 of 2006

Date of order : 17th<sup>th</sup> July, 2006

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman  
Hon'ble Mr. S.N.P.N.Sinha, Member[Admn.]

Dinbandhu and another ..... Applicant

Vrs.

Union of India & Ors. ..... Respondents.

Counsel for the applicant : Shri S.R.Saran

Counsel for the respondents : Shri G.S.Prasad, ASC

ORDER [ ORAL ]

Justice P.K.Sinha, Vice-Chairman :-

Heard the ld. counsel for the applicant and the ld. ASC for the respondents.

2. The applicant being a railway employee has sought payment of daily allowance [ wrongly mentioned in the representation as T.A. as admitted by



2.

the learned counsel for the applicant] from November 1998 to 6.5.2002, during the period he was absent from the headquarter as he was deputed to officiate the post of ECRC at Patna PRS and also for sanction of officiating allowance for working on the post, from August 1998 to 11.10.2004. It appears that the applicant also had filed a representation for the same, addressed to the Senior D.R.M.[P], E.C.Railway, Danapur which was forwarded by the competent authority, vice Annexure-A/5 dated 11.5.2005. The learned counsel for the applicant submits that a detailed representation was made for grant for the aforesaid reliefs but the respondents have sat tight over the matter and have not communicated any order thereupon.

3. When a representation making such a prayer involving finance is pending, it is desirable that the concerned authority first decides that representation .

4. In that view of the matter, the Respondent No.3, the Divisional Railway Manager [Personnel], E.C. Railway, Danapur is directed to consider the representation forwarded through Annexure-A/5 as also the facts mentioned in this application <sup>and</sup> to dispose of the same by a speaking order, within a period of three months from the date of receipt of a copy of this order. The applicant is hereby directed to provide to the Respondent



3.

No.3 a copy of the order along with a copy of this application with annexures, within a fortnight of the receipt of certified copy of the order.

5. With the aforesaid directions, this O.A. is disposed of.

  
[ S.N.P.N.Sinha ]M[A]

  
[ P.K.Sinha ]VC

mps.